

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**POWERDEAL ENERGY SYSTEMS (INDIA) PRIVATE LIMITED (IN CIRP)**  
**OPERATING IN POWER, ENERGY & ELECTRICAL EQUIPMENT INDUSTRY AT**  
**NASHIK, MAHARASHTRA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	Powerdeal Energy Systems (India) Private Limited CIN: U29300MH2004PTC148511
2.	Address of the registered office	Plot No. F-29, MIDC, Satpur, Nashik, Maharashtra, India – 422007
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	1. Plot No. F-29, MIDC, Satpur, Nashik, Maharashtra – 422007 2. Unit situated on lease hold land at Nr. Decathlon, Vill: Vilholi, Nashik, Maharashtra – 422010
5.	Installed capacity of main products / services	Not Applicable
6.	Quantity and value of main products /services sold in last financial year	There are no operations ongoing in the Corporate Debtor since 2015.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at: <a href="mailto:cirp.powerdeal@gmail.com">cirp.powerdeal@gmail.com</a> after submitting the confidentiality undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: <a href="mailto:cirp.powerdeal@gmail.com">cirp.powerdeal@gmail.com</a>
10.	Last date for receipt of expression of interest	14.09.2024
11.	Date of issue of provisional list of	19.09.2024

	prospective resolution applicants	
12.	Last date for submission of objections to provisional list	24.09.2024
13.	Date of issue of final list of prospective resolution applicants	30.09.2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19.09.2024
15.	Last date of submission of resolution plans	19.10.2024
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.powerdeal@gmail.com">cirp.powerdeal@gmail.com</a>



Dhaval Jitendrakumar Mistry, Resolution Professional of  
Powerdeal Energy Systems (India) Private Limited (in CIRP)

Regn No.: IBBI/IPA-001/IP-P-01853/2019-20/12849

AFA valid till 06.12.2024

Reg. Add: 9/B, Vardan Complex, Nr. Vimal House, Lakhudi Circle,

Navrangpura, Ahmedabad – 380014

Email – [cadhavamistry@yahoo.com](mailto:cadhavamistry@yahoo.com)

Date:24.08.2024

Place: Ahmedabad

### KEYNOTE

#### KEYNOTE FINANCIAL SERVICES LIMITED

Regd. Office: The Ruby, 9<sup>th</sup> floor, Senapati Bagat Marg, Dadar (West), Mumbai - 400 028  
Tel: 022-6826 6000 | Fax: 022-6826 6088  
Email: info@keynoteindia.net | Website: www.keynoteindia.net  
CIN: L67120MH1993PLC027407

#### 31<sup>st</sup> ANNUAL GENERAL MEETING OF KEYNOTE FINANCIAL SERVICES LIMITED TO BE HELD THROUGH VIDEO CONFERENCING (VC)/ OTHER AUDIO VISUAL MEANS ('OAVM')

- Notice is hereby given that the 31<sup>st</sup> Annual General Meeting (AGM) of Keynote Financial Services Limited (the Company) is scheduled to be held on Thursday 26<sup>th</sup> September, 2024 through Video Conferencing (VC)/Other Audio Visual Means ('OAVM') in compliance with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 02/2021 dated January 13, 2021 and 03/2022 dated May 05, 2022 issued by the Ministry of Corporate Affairs and SEBI Circular dated May 13, 2022 to transact the Ordinary and Special businesses as set out in the Notice.
- In compliance with the above MCA circulars, copies of the Notice of the AGM along with the Annual Report for the Financial Year 2023-2024 will be sent to all the shareholders whose email addresses are registered / available with the Company/Depository Participants. Shareholder holding shares in dematerialized mode, physical mode and requested to register their email addresses and mobile numbers with their relevant depositories through their depository participant. Shareholders holding Shares in physical mode are requested to furnish their email addresses and mobile numbers with Company's Registrar and Transfer Agent Link Intime India Private Limited, Unit: Keynote Financial Services Limited, C-101, 247 Park, LBS Marg, Vikhroli (West), Mumbai-400 083, Phone No. (022) 4918 6000, Fax No. (022) 4918 6060, Email - mt.helpdesk@linkintime.co.in, website: www.linkintime.co.in or to the Company at investors@keynoteindia.net.
- The Notice of AGM and Annual Report will also be available on Company's website www.keynoteindia.net. BSE Limited's website www.bseindia.com; National Stock Exchange of India Limited's website www.nseindia.com and the website of National Securities Depository Limited's i.e. www.evoting.nsdl.com
- Shareholder will have an opportunity to cast their vote remotely on the businesses as set out in the Notice of AGM through electronic voting system. The manner of voting remote for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email addresses will be provided in the Notice to the Shareholders. The details will also be made available on the website of the Company. Shareholders are requested to visit www.keynoteindia.net for such details.
- The Notice of 31<sup>st</sup> AGM will be sent to the Shareholders in accordance with the applicable Laws on their email addresses shortly.

For KEYNOTE FINANCIAL SERVICES LIMITED  
Sd/-  
Simran Kashela  
Company Secretary

Date: 23<sup>rd</sup> August 2024  
Place: Mumbai

### PUBLIC NOTICE

NOTICE is hereby given that my clients 1) MRS. SHWETA HIREMATH and 2) MR. SAMARTH HIREMATH are negotiating with purchasers for the sale of their undivided 50% each right, title and interest in the flat being Flat no. D-902 with open car-parking space no. 112 & share certificate no. D-34, POWAI JAL VAYU VIHAR 'SECTOR A' C.H.S. Ltd., situated at A. S. Marg, Powai, Mumbai-400076, originally owned/ purchased by their deceased Mother - SMT. NIRMALADEVI KASABY. HIREMATH who died intestate at Aski, Sindhi, Vijayapura, Karnataka on 17/12/2018, leaving my clients as her only Heirs and Legal Representatives under the Law of Succession by which she was Governed. The said Flat, car parking & share certificate and membership in the society now stands transferred in the name of my clients in the records of Airforce Naval Housing Board & Society. Any person or persons having any claim, title, interest, into or upon the said Flat & shares in the share capital of the society either by way of inheritance, mortgage, sale, Gift, Lease, Lien, Charge, Trust, Maintenance, Right of Residence, Easement of License, Agreement or MOU, writing Affidavit, Undertaking or any other documents or otherwise whatsoever is required to make the same in writing to the undersigned at his office at 201, SATYAM APARTMENT, D. M. Road, Bhandrup West, Mumbai-400078, within 15 days from hereof failing which all claims, if any will be considered waived/abandoned.

MR. P. T. GOWDA  
ADVOCATE  
HIGH COURT MUMBAI  
PLACE :- MUMBAI  
DATE :- 24TH August 2024

### Nippon Mutual Fund

#### Mutual Fund Investor Awareness Program

To increase awareness about Mutual Funds, we conduct Investor Awareness Programmes (IAPs) across the country. Schedule of upcoming IAP is as mentioned below:

Date	Time	Location
24 <sup>th</sup> August, 2024	07:00 pm onwards	Kalyan

Venue: Paros Food Divine, Pune Link Road, Tisgou Naka, Kalyan East, Kalyan, Maharashtra - 421306.  
Name: Vishal Bhat | Mob. No: 979781442  
Nippon Life India Asset Management Limited | CIN : L65910MH1995PLC220793

Good gets better  
Mutual Fund investments are subject to market risks, read of scheme related documents carefully.

### ADDENDUM

#### MAHIA COMMODITY MANAGEMENT PRIVATE LIMITED - IN LIQUIDATION

#### 'Addendum' to Public Announcement published on 27th June, 2024 for extension of last date of Expression of Interest

This is with reference to the public announcement made for inviting Expression of Interest (EOI) for assignment of Not Readily Realisable Assets (NRRAs) in the matter of Mahia Commodity Management Private Limited - In Liquidation, published on 27th June, 2024 in Free Press Journal (English) and Navkal (Marathi) in Mumbai in accordance with the provisions of Regulation 37A of the IBI (Liquidation Process) Regulations, 2016, wherein the last date of submission of EOI was 31st July, 2024. An addendum was also issued on 31st July, 2024 to extend/revise the last date of submission of EOI to 23rd August, 2024. Now the last date of submission has been further extended/revise as given below:

Last date of submission of Expression of Interest:  
Earlier date - 23rd August, 2024  
Extended date - 23rd September, 2024

All other information, terms and conditions remain same as per earlier publication.

Date: 24.08.2024  
Place : Mumbai

Jovita Reema Mathias  
Liquidator of Mahia Commodity Management Private Limited  
Reg. No.: IBI/1/PA-002/IP-NO0337/2017-18/10941

### FORM G

#### INVITATION FOR EXPRESSION OF INTEREST FOR POWERFUL ENERGY SYSTEMS (INDIA) PRIVATE LIMITED (IN CIRP)

#### OPERATING IN POWER, ENERGY & ELECTRICAL EQUIPMENT INDUSTRY AT NASHIK, MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN / LLP No.	Powerful Energy Systems (India) Private Limited CIN: U29300MH2004PTC148511
2. Address of the registered office	Plot No. F-29, MIDC, Satpur, Nashik, Maharashtra - 422007
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	1. Plot No. F-29, MIDC, Satpur, Nashik, Maharashtra - 422007 2. Unit situated on lease hold land at Nr. Deatation, Vill: Vilhoi, Nashik, Maharashtra - 422010
5. Installed capacity of main products / services	Not Applicable
6. Quantity and value of main products / services sold in last financial year	There are no operations ongoing in the Corporate Debtor since 2015.
7. Number of employees / workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The required details can be obtained by sending an Email at: crip.powered@gmail.com after submitting the confidentiality undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility for resolution applicants under section 25(2)(h) of the Code and can be obtained by sending an Email at: crip.powered@gmail.com
10. Last date for receipt of expression of interest	14.09.2024
11. Date of issue of provisional list of prospective resolution applicants	19.09.2024
12. Last date for submission of objections to provisional list	24.09.2024
13. Date of issue of final list of prospective resolution applicants	30.09.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19.09.2024
15. Last date for submission of resolution plans	19.10.2024
16. Process email id to submit EOI	crip.powered@gmail.com

Dhaval Jitendrakumar Mistry, Resolution Professional of Powerful Energy Systems (India) Private Limited (IN CIRP)  
Regn No.: IBI/1/PA-001/JP-P-01853/2019-20/12849  
AFA valid till 06.12.2024  
Reg. Add: 9/B, Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014  
Email - cadhaval@mistry@yahoo.com

Date: 24.08.2024  
Place: Ahmedabad

### BEFORE THE HON'BLE ARBITRATOR

#### APPOINTED UNDER THE POWERS DELEGATED BY CENTRAL REGISTRAR, NEW DELHI

#### (US 84 of the Multi State Co-operative Societies Act, 2002)

#### ARBITRATION CASE NO.ARB/NKGSB/ SVT/045 of 2024

NKGSB CO-OPERATIVE BANK LTD. ]  
Having its registered office at, ]  
361, LAXMI SADAN, ]  
V. P. ROAD, GIRGAUM, MUMBAI-400004 ] .....Disputants  
V/S  
Mr. Abhishek Manakchand Jain & Anr. ] .....Opponents  
To,  
1. Mr. Abhishek Manakchand Jain ]  
(Opponent No. 1) ]  
Flat No. 1106, 11th Floor, A Building, ]  
Samraat Tropicano, Near Serene Meadows, ]  
Gangapur Road, Mouje Anandwadi Shiwar, ]  
Nashik-422013. ]  
2. Mrs. Neelima Abhishek Jain ]  
(Opponent No. 2) ]  
Flat No. 1106, 11th Floor, A Building, ]  
Samraat Tropicano, Near Serene Meadows, ]  
Gangapur Road, Mouje Anandwadi Shiwar, ]  
Nashik-422013. ]

WHEREAS NKGSB Co-op. Bank Ltd., Mumbai has instituted the above Arbitration case under Section 84 of the Multi-State Co-operative Societies Act, 2002 against you. The Disputants have sought the following reliefs :-

- Adjudicating the present dispute under Sec. 84 of the Multi-State Co-operative Societies Act, 2002 and to declare that the Opponents are jointly and severally liable to pay to the Disputants an amount of Rs. 54,79,236/- together with further interest thereon from 19/06/2024 till payment, interest being compounded every month and that
- For such further and other reliefs to be granted as may be necessary in the ends of justice.

You are hereby summoned to appear before me in my Chamber at Gokul Niwas, 1st Floor, Ranade Road, Near Railway Station, above Big Sale Shop, Dadar (W), Mumbai-400028 in person or by a pleader or by an Advocate duly instructed and able to answer all material questions relating to the Arbitration case on such questions on **26th Day of September, 2024 at 11.00 a.m.** and further to answer the claim in the Arbitration case.

TAKE NOTICE that in default of your appearance on the day, time and place before mentioned herein above, the Arbitration case will be heard and determined in your absence.

Given under my hand and seal this 22nd day of August, 2024.

(S. V. Tinaikar)  
ARBITRATOR

### State Bank of India

#### DEMAND NOTICE (In Pursuance with section 13(2) of the SARFAESI Act, 2002)

STATE BANK OF INDIA, has sanctioned loan to the following borrowers to purchase residential/commercial premises & cash credit/ overdraft by creating equitable mortgage in favor of STATE BANK OF INDIA. The repayment of the loan is irregular and the account is finally classified as Non-Performing Asset on 27/07/2024 in accordance with directions and guidelines of Reserve Bank of India.

STATE BANK OF INDIA, has therefore invoked its rights under section 13 (2) of the SARFAESI ACT, 2002 and called upon the borrowers to repay the total outstanding mentioned against them within 60 days from the date of demand notice in pursuance to Rule 3 of Security Interest (Enforcement) Rule 2002. The borrowers have not acknowledged the receipt of the notice.

The following borrowers are hereby called upon again publicly to pay the total dues mentioned against them plus the charges & interest accrued till date within 60 days from today failing which STATE BANK OF INDIA, shall resort to all or any of the legal rights to take possession of the secured assets and dispose it and adjust the proceeds against the outstanding amount.

The borrowers & public in general are also restrained from alienating or creating any third party interest on the ownership of the secured asset.

Sr. no.	Borrowers Name & A/C no.	Description of Secured Assets	Outstanding dues	Date of Demand Notice
1	Mr. Deepak Netaji More (Borrower), (A/C No- 42124944038 / 42126641032)	Flat No.701, 7th Floor, Vimala Palace, Gokuldham Complex, Near Shree Manav Kalyan Hospital, Nilje, Kalyan, Thane-421204.	Rs.2,08,98,628/- as on 02/08/2024	02/08/2024

Date : 23/08/24  
Place : Andheri (E)  
Authorized Officer, State Bank of India.

### PIRAMAL CAPITAL & HOUSING FINANCE LTD.

CIN:L65910MH1984PLC032639  
Registered Office: Unit No.401, 6th Floor, Piramal Amit Building, Piramal Agastya Corporate Park, Kamani Junction Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 - T +91 22 3802 4000  
Branch Office: HDL Tower, Ground Floor, Anant Kanekar Marg, Bandra (East), Mumbai- 400051  
Contact Person: (1) Vaidehee Bydlu - 9821337386 (2) Rohan Sawant - 9833143013 (3) Ashish Jha - 9096750852

#### E-Auction Sale Notice - Subsequent Sale

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Capital & Housing Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrowers, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the physical possession, on 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever There Is Basis'. Particulars of which are given below:

Loan Code / Branch / Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Property Address - final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (21-08-2024)
Loan Code No.: 05000032814, Mumbai-Bandra (Branch), Chanya Dhandra (Borrower), Chanya Dhandra (Co-Borrower 1) Manoj (Wishwaraj Dhandra (Co-Borrower 2) Prafulla Subhashchandra Bhat (Guarantor 1) Ayana Realtors Private Limited (Guarantor 2)	Dt: 26-12-2019, Rs. 72743166/- (Rs. Seven Crore Twenty Seven Lakh Forty Three Thousand One Hundred Sixty Six Only)	All The piece and Parcel of the Property having an extent - Bangalore No.20ak Misty Hill Sector E, Gokul Valley Road, Tungurahalli, Lonavala, Maharashtra - 410401 Boundaries As :- North - Bangalore No. B9 South :- Internal Road East :- Sion Trombay Road West :- Society Road	Rs. 29261250/- (Rs. Twenty Nine Lakh Twenty Six Thousand One Hundred Twenty Five Only)	Rs. 2926125/- (Rs. Twenty Nine Lakh Twenty Six Thousand One Hundred Twenty Five Only)	Rs. 138414476/- (Rs. Thirteen Crore Eighty Four Lakh Fourteen Thousand Four Hundred Seventy Six Only)

DATE OF E-AUCTION: 18-09-2024, FROM 11.00 A.M. TO 2.00 P.M (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 17-09-2024, BEFORE 4.00 P.M.

For detailed terms and conditions of the Sale, please refer to the link provided in www.piramalfinance.com/e-auction.html or email us on piramal.auction@piramal.com

#### STANDARD 15 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR

The above mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.

Date : 24-08-2024  
Place: Mumbai  
Sd/-  
(Authorized Officer)  
Piramal Capital & Housing Finance Limited

### Maharashtra Gramin Bank

(Rule 8 (1) For Movable / Immovable Property)

Head Office : Plot No. 42, Gut No. 33 (Part), Golwadi Village, Growth Center, Waluj Mahanagar IV, CIDCO, Aurangabad 431136  
Regional Office : Nashik

Whereas, the undersigned being the Authorized Officer/Regional Manager, Maharashtra Gramin Bank, Regional Office : Nashik (Branch : Sinnar , Nashik City, Dist. Nashik , Taloda Dist. Nandurbar, Sakri, Dist. Dhule ) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No.54 of 2002) and in exercise of powers conferred under Section 13 (12) read with rule 8 of Security Interest (Enforcement) Rules, 2002 issued Demand Notice on date calling upon the concerned Borrower / Guarantor fully described to repay the amount mentioned in the notice with further interest, incidental expenses & cost within 60 days from the date of receipt of the said notice.

The following borrower / Guarantor having failed to repay the amount, notice is hereby given to the under noted Borrower / Guarantor and the public in general that the undersigned has taken Symbolic Possession of the property in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule No. 8 of the said Rules on following dates described as below.

The borrower in particular and the public in general is hereby cautioned not to deal with the Movable / Immovable Asset / Property and any dealing with the Movable / Immovable Asset / property will be subject to the charge of Authorized Officer/Regional Manager, Maharashtra Gramin Bank, Regional Office : Nashik (Branch : Sinnar , Nashik City, Dist. Nashik , Taloda Dist. Nandurbar, Sakri, Dist. Dhule ) for the amount given & further interest, incidental expenses and cost.

Name of the Borrower/Guarantors and Loan Account No.	Amount due in Rs.	Description Of Assets With Boundaries	Date of Demand Notice	Date of Symbolic Possession	Name of the Branch
<b>Borrower :</b> 1. Mr.Kishor Madhukar Gadekar Address- Flat No.16,4th Floor, Shrujan Srushthi Apartment,Plot No.14, Survey.No.99/1+99/2/1+2,Near Samrat Sweets,Indira Nagar, Wadala-Pathardi Road,Wadala, Nashik, Tal & Dist:Nashik, Pin:422009	<b>Rs.</b> 23,28,935.82 + Unapplied interest, expenses and other charges w.e.f. 01/01/2024	Simple Registered Mortgage of Flat No.16, 4th Floor, Shrujan Srushthi Apartment, Plot No. 14, Survey.No.99/1+99/2/1+2, Near Samrat Sweets, Indira Nagar, Wadala-Pathardi Road, Wadala, Nashik, Tal & Dist: Nashik, Pin:422009 Standing in the name of Mr.Kishor Madhukar Gadekar, Total area adms. 70.98 Sq.Mtrs. (Built-up)	10/05/2024	21/08/2024	Sinnar Dist. Nashik
<b>Guarantor:-</b> 1. Mrs.Shobha Madhukar Gadekar Address- Flat No.16, 4th Floor, Shrujan Srushthi Apartment,Plot No.14, Survey.No.99/1+99/2/1+2,Near Samrat Sweets,Indira Nagar, Wadala-Pathardi Road,Wadala, Nashik, Tal & Dist:Nashik, Pin:422009	<b>Rs.</b> 19,43,286/- + Unapplied interest, expenses and other charges w.e.f. 01/01/2024	<b>Boundaries:- East:</b> Survey No.100, <b>West:</b> Flat No.13, <b>North:</b> Flat No.15, <b>South:</b> 18 Meter DR Road	28/05/2024	21/08/2024	Nashik City Dist: Nashik
<b>Borrower :</b> 1.Mrs.Sneha Ravindra Nitnavare alias (Mrs.Sneha Sharad Pagare) Address-Row House No.04, Diamond Heritage,Mangalmurti Nagar,Near Vitthal Mangal Karyalay,Nashik Road,Nashik, Tal & Dist:Nashik, Pin:422101	<b>Rs.</b> 5,95,452.83 + Unapplied interest, expenses and other charges w.e.f. 01/02/2024	Simple Registered Mortgage of Flat No.401, 4th Floor, as per approved building plan Flat No. 10,T-Galaxy Apartment, Survey No.21/4 / 1/19,Plot No.19,Village Agartakali,Nashik, Tal & Dist: Nashik,Pin:422306,Standing in the name of Mrs.Sneha Ravindra Nitnavare alias (Mrs. Sneha Sharad Pagare) & Mr.Sharad Deepak Pagare, Total area adms.55.21 Sq.Mtrs. (Built-up)	31/05/2024	20/08/2024	Taloda Dist: Nandurbar
<b>Guarantors:-</b> 1. Mr.Suresh Narsal Patil Address- A/Po:Korli, Tal & Dist:Nandurbar,Pin:425412 2. Mr.Suresh Ishwar Johari Address- Johari Lane, Taloda, Tal: Taloda, Dist:Nandurbar, Pin:425413	<b>Rs.</b> 4,33,140.59 + Unapplied interest, expenses and other charges w.e.f. 01/01/2024	<b>Boundaries:- East:</b> CTS No.1409, <b>West:</b> CTS No.1407, <b>North:</b> Open Space <b>South:</b> Open Space	03/06/2024	19/08/2024	Sakri Dist: Dhule
<b>Borrower :</b> 1. Mr.Namdev Kashiram Takle 2. Mrs.Manisha Namdev Takle Address-A/Po:Dighave, Tal:Sakri,Dist:Dhule, Pin:424310	<b>Rs.</b> 14,00616/- + Unapplied interest, expenses and other charges w.e.f. 01/01/2024	Simple Registered Mortgage of House on CTS No.366, Gram panchayat Malmatta No. 1391, At:Dighave, Tal:Sakri, Dist: Dhule, Pin:424310, Standing in the name of Mr.Namdev Kashiram Takle, Total area adms. 173.00 Sq.Mtrs. <b>Boundaries:- East:</b> Open Space <b>West :</b> CTS No.364, <b>North:</b> CTS No.363, <b>South:</b> CTS No.369 & Open Space	03/06/2024	19/08/2024	Sakri Dist: Dhule
<b>Guarantors:-</b> 1. Mr.Kiran Atmaran Ahire Address- A/Po:Dighave, Tal: Sakri, Dist: Dhule, Pin:424310 2. Mr.Sanjay Babul Thakare Address-A/Po:Pratappur, Tal:Sakri,Dist:Dhule, Pin:424310	<b>Rs.</b> 14,00616/- + Unapplied interest, expenses and other charges w.e.f. 01/01/2024	<b>Boundaries:- East:</b> Open Space <b>West :</b> CTS No.364, <b>North:</b> CTS No.363, <b>South:</b> CTS No.369 & Open Space	03/06/2024	19/08/2024	Sakri Dist: Dhule

Date : 24.08.2024  
Place : Nashik

Authorized Officer / Regional Manager  
Maharashtra Gramin Bank, Regional Office : Nashik

### GRIHUM HOUSING FINANCE LIMITED

(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)

Registered Office: 602, 6th FLOOR, ZERO ONE IT PARK, SR. No. 79/1, GHORPADI, MUNDHWA ROAD, PUNE - 411036  
Branch Office: Office no. 4, 1st floor, golden Plaza, Lal Bahadur Shastri road, Gokul Nagar, Thane West, Thane, Maharashtra - 400601

#### E-AUCTION - SALE NOTICE

Sale of secured immovable asset under SARFAESI Act

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower/Mortgagor (s)/Guarantor(s) that the below described immovable properties mortgaged to Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) and secured by way of the Earnest Money Deposit (EMD) by way of NEFT/RTGS/ DD in the account of Grihum Housing Finance Ltd. Bank/Co-Operative Societies Act, 2002 and in exercise of powers conferred under section 13(12) of the Act read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 25/09/2024 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: https://www.bankauctions.com. For detailed T&Cs of sale, please refer to link provided in GHFL's Secured Creditor's website i.e. www.grihumhousing.com

Sl. No.	Proposal No. Customer Name (A)	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances/ Court cases if any (K)
1	Loan No. HL0236H18100001 & HM0236H18100000 Aroclia Maria Jerome (Borrower) Colour Drops Graphics (Co-Borrowers) Laegray Anthony (Co-Borrowers)	Notice date: 06/06/2024 & 06/06/2024 Total Dues: Rs. 651545/- (Rupees Six Lakh Fifty One Thousand Five Hundred Forty Five Only) payable as on 06/06/2024 along with interest @ 16% p.a. till the realization. EMD: Rs. 65154.50/- (Rupees Sixty Five Thousand Four Hundred Fifty Four Paise Only) payable as on 06/06/2024 along with interest @ 14% p.a. till the realization.	Physical	All That Piece & Parcel Of Flat No.403, 4th Floor, 'mahalaxmi Niwas Apt. Nr.Jivdani Complex, Survey No. 115 (Old Survey No.4) Hissa No. 37pt Chandrasar, Virar East, Pin Code:401303 Adm. 37.63 Sq.Mtrs. Near Hotel R K Pin Code- 401303 <b>Bounded By:- East:-</b> Internal Road, <b>West:-</b> Open Space, <b>North:-</b> Open Plot, <b>South:-</b> Open Plot.	Rs. 14,55,300/- (Rupees Fourteen Lakh Fifty Five Thousand Three Hundred Only)	Rs. 1,45,530/- (Rupees One Lakh Forty Five Thousand Thirty Five Only)	30/08/2024 Before 5 PM	10,000/-	26/08/2024 (11AM - 4PM)	25/09/2024 (11 AM- 2PM)	NIL

The intending bidders/purchasers are advised to visit Secured Creditor Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself in all aspects thereto before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder. The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider C India PVT LTD. Address: Plot No-68 3rd floor Gurgaon Haryana-122003. Helpline Number- 7291981124,25,26 Support Email id - Support@bankauctions.com. Contact Person - Dharni P. Email id- dharni.p@ciindia.com Contact No- 9948182222. Please note that Prospective bidders may avail online training on e-auction from them only. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of NEFT/RTGS/ DD in the account of Grihum Housing Finance Ltd. Bank/Co-Operative Societies Act, 2002 and in exercise of powers conferred under section 13(12) of the Act read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 25/09/2024 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: https://www.bankauctions.com. For detailed T&Cs of sale, please refer to link provided in GHFL's Secured Creditor's website i.e. www.grihumhousing.com

For further details on terms and conditions please visit https://www.bankauctions.com & www.grihumhousing.com to take part in e-auction. This notice should also be considered as 30 days' notice to Borrower / Co-Borrower/Mortgagor (s)/Guarantor(s) under Rule 8(6) of the Security Interest (Enforcement) Rule-2002

Date: 24.08.2024 Place: Mumbai  
Sd/- Authorized Officer, Grihum Housing Finance Limited (Formerly Known as Poonawalla Housing finance Ltd)

### कार्यपालक अभियंता का कार्यालय

#### ग्रामीण कार्य विभाग, कार्य प्रमंडल, जामताड़ा

#### ई-अल्पकालीन निविदा आमंत्रण सूचना

ई०-अल्पकालीन निविदा संख्या :- 09/2024-25/RWD/JAMTARA दिनांक-22.08.2024

कार्यपालक अभियंता, ग्रामीण कार्य विभाग, कार्य प्रमंडल, जामताड़ा द्वारा निम्न विवरण के अनुसार e-procurement पद्धति से निविदा आमंत्रित की जाती है।

क्र. सं.	आईडी-टी फिकेशन संख्या	कार्य का नाम	प्राक्कलित राशि (रुपये में)	अंश में	कार्य समाप्ति की तिथि / अवधि
1	/JAMTARA/ 27/2024-25	शंकरपुर से कानाकेन तक पथ निर्माण कार्य - 2.600 कि०मी० (प्रखंड - कुडचित)	24782100.00	दो करोड़ सैतालीस लाख बरसी हजार एक सौ मात्र	12 माह
2	/JAMTARA/ 28/2024-25	कालीघाघर मॉड से सुनीबाया पथ निर्माण कार्य - 1.350 कि०मी० (प्रखंड - कुडचित)	12730000.00	एक करोड़ सतासठ लाख तीस हजार मात्र	09 माह
3	/JAMTARA/ 29/2024-25	फुटाबोध से बोनामूल भाया हिदलजरी तक पथ निर्माण कार्य - 3.560 कि०मी० (प्रखंड - नाला)	39485100.00	तीन करोड़ चौराने लाख पचासी हजार एक सौ मात्र	15 माह
4	/JAMTARA/ 30/2024-25	बारदेही प्राथमिक विद्यालय से सिंह टोला तक पथ निर्माण कार्य - 1.000 कि०मी० (प्रखंड - नाला)	10568000.00	एक करोड़ पाँच लाख अड़सठ हजार मात्र	09 माह
5	/JAMTARA/ 31/2024-25	घाकिया से आमजोरिया भाया रामपुर तक पथ निर्माण कार्य - 2.575 कि०मी० (प्रखंड - नाला)	21624100.00	दो करोड़ सत्तर लाख चौबीस हजार एक सौ मात्र	12 माह
6	/JAMTARA/ 32/2024-25	धोना कारोडेंडी सीमा से कारोडेंडी तक पथ निर्माण कार्य - 1.000 कि०मी० (प्रखंड - नायाघापुर)	9910900.00	नवाने लाख दस हजार नौ सौ मात्र	09 माह

- वेबसाइट में निविदा प्रकाशन की तिथि : 27.08.2024
- ई-निविदा प्राप्ति की अंतिम तिथि एवं समय :- 06.09.2024 अपराह्न 5:00 बजे।
- निविदा खोलने की तिथि एवं समय: 09.09.2024 अपराह्न 3:30 बजे।
- निविदा आमंत्रित करने वाले पदाधिकारी का नाम एवं पता:- कार्यपालक अभियंता, ग्रामीण कार्य विभाग, कार्य प्रमंडल, जामताड़ा, ब्लॉक-सी, प्रथम तल्ला, कन्नाडेंड बिल्डिंग, जामताड़ा, पिन-815351
- वित्तृत जानकारी के लिये वेबसाइट [jharkhandtenders.gov.in](http://jharkhandtenders.gov.in) में देखा जा सकता है।

कार्यपालक अभियंता  
ग्रा०कार०, कार्य प्रमंडल, जामताड़ा

PR 333485 (Rural Work Department)24-25'D

### DEUTSCHE BANK AG

#### PUBLIC NOTICE - AUCTION CUM SALE OF PROPERTY

#### Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The undersigned is the Authorized Officer of M/s. Deutsche Bank AG, having one of its places of business at Deutsche Bank A G, Floor Mezz, Suprem Main ITI Road, Opp Ozone, Aundh, Pune - 411 007 ("Deutsche Bank AG"), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act) and in exercise of powers conferred under section 13 (2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 (The Rules) issued demand notices dated 09/10/2019 calling upon the Borrower(s) Co-borrower(s) / M/s. PT Shipping Pvt. Ltd. ("Borrower"), Mr. Sunet Kumar Mahata ("Co-Borrower") Mrs. Anurupa Suneet Mahata ("Co-Borrower") Mrs. Avha Rani Mahata ("Co-Borrower"), Sr No 302 CTS No 984 Shop No T6 & T7 3rd Floor, Inspriya, Old Mumbai Pune Highway, Nigdi Pune - 411044 & Flat No 302 Richwoods Co-op Hsg Society, G Bldg, Spine road, Kranti Chowk Chikhali Pune -

